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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP No.194/1991

in

D.A. 163/1989. Date of decision: January 13, 1992.

Shri Kaliappan and Others ... Petitioners.

Vs.

Shri Vijay Kumar and others. ... Respondents.

For the petitioners Shri S.M.Gang, counsel.

For the respondents Shri P.S.Mahendru,
counsel is present.

ORDER (ORAL)

We are satisfied that the judgment of the
Tribunal has since been implemented by the
respondents vide order dated 25.11.1991 in which
the petitioners have been appointed as Safai Walas
against the regular posts in C & W Department.

Copy of the above order was placed for our perusal.

As the petitioners counsel submits that a copy
of the said order has not been furnished to
him, counsel for the respondents agreed to give
the same today. We record that undertaking.

The principal direction in the judgment has since
been complied with. So far as the seniority of the
petitioners is concerned, that has to be determined
when a seniority list is prepared. No further
directions in the circumstances are called for.

The C.C.P. is accordingly disposed of.

Cec
(P.C.JAIN)
MEMBER(A)
13.1.1992.

Malimath
(V.S.MALIMATH)
CHAIRMAN
13.1.1992.